CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO.170/00031/2021

IN

ORIGINAL APPLICATION NO.170/00994/2019

DATED THIS THE 2ND DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from his residence in Bangalore)

Prashanth K.H., S/o late Shri Harishchandra Naik, Aged about 26 years, Residing at Pragathi Nilaya, Near Kurdelu, Atekar Post, Karkala Taluk, Udupi Distt., PIN 574 101

....Petitioner

(By Advocate Shri B.S. Venkatesh Kumar - through video conference)

Vs.

1. Shri Durga Shanker Mishra, IAS Secretary to Government, Ministry of Urban Development, Nirman Bhavan, New Delhi 110 011

2. Shri Vijay Kumar Swarnkar, Executive Engineer, Central Public Works Department, Mysore Central Division, Nirman Bhavan, T. Narasipura Road, Siddarth Nagar, Mysore 570 011

3. Shri D.S. Nayak, Superintendent Engineer, Mysore Central Circle, CPWD, Nirman Bhavan, Mysore 570 011 2

4. Shri Rai S.N.
Chief Engineer,
Central Public Works Department,
South Zone 3, D-Wing, 6th Floor,
Kendriya Sadan, Koramangala,
Bangalore 560 034

.....Respondents

(By Shri V.N. Holla, Senior Panel Counsel for Respondent No. 4 - through video conference)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri V. N Holla, learned counsel for Respondent No. 4, submitted that in view of the order dated 22.04.2021 (Annexure R5) issued by the respondents, nothing survives in the present Contempt Petition.

- 2. The fact as stated by Shri V.N Holla with regard to issuance of order dated 22.04.2021 has not been disputed by Shri B.S. Venkatesh Kumar, learned counsel for the petitioner.
- 3. Accordingly, the Contempt Petition is disposed of having been rendered infructuous.
- 4. Rule of the court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

rj